Central Administrative Tribunal Allahabad Bench Allahabad.

Original Application No. 1287 of 2005

Friday, this the 30th day of October, 2009

Hon'ble Mrs. Manjulika Gautam, Member (A)

Tulsi Das aged about 67 years son of Shri Baldeo Prasad, resident of Railway Quarter No. C-35, behind out-house of Senior Institute, North Central Railway, Jhansi.

Applicant

By Advocate: Sri R.K. Nigam

Vs.

- 1. Union of India through General Manager, North Central Railway, Allahabad.
- 2. Divisional Railway Manager, North Central Railway, Jhansi.

Respondents

By Advocate: Sri B.P. Singh

ORDER

By Hon'ble Mrs. Manjulika Gautam, A.M.

Sri R.K. Nigam, Advocate is present for the applicant. However, even on the second call Counsel for the respondents is not present. Since the matter pertains to the year 2005, Counsel for the applicant presses to hear the case as due to long pendency of the O.A. his client is suffering.

- 2. Heard the arguments of learned counsel for the applicant. On perusal of the Counter Affidavit filed by the respondents and all the records available on file, it is clear that the contradictions between the stand of applicant and stand of the respondents cannot be resolved by this Tribunal, particularly in view of the fact that the relevant records i.e. Service Book of the applicant or any other relevant documents are not available before this Tribunal. In my view, it would meet the ends of justice if a detailed representation taking up all the issues raised by the applicant along with copy of the O.A. is filed before the respondent No. 2, who will decide the same by a reasoned and speaking order within the stipulated period of time fixed by this Tribunal.
- 3. In view of the above, I direct the applicant to file a detailed representation taking up all the issues raised by him along with copy of this O.A. before respondent No. 2 within 15 days from the date of receipt of a certified copy of this Order, and after receiving the detailed representation/copy of O.A., the respondent No. 2 will decide the same within a period of two months after giving personal hearing to the applicant, by passing a reasoned and speaking order.

4. With the above direction, O.A. stands disposed of. No cost.

[Manjulika Gautam] Member 'A'

/M.M/